## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No. 25/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01st February 2018, 10.30 A.M.

Name of the Company		Impact Event Management -Vs- Acropolis Mentenance Services Pvt.Ltd. Pvt.Ltd.		
Under Section		9 IBC		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
1. 2. 3.	SUBHANKAR C	KRABORTY, ADV. HAKRABORTY, ADV. HATTACHARTEE, ADV.	CORPORATE SEBTORS	\$ 01,02.2018
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## ORDER

- Ld. Counsel for the operational creditor and the corporate debtor is present.
- Ld. Counsel for the corporate debtor has filed Vakalatnama along with the Board Resolution, which may be taken on record.
- Ld. Counsel for the corporate debtor made a request that time may be given for filing reply. Prayer is allowed. 7 days' time is granted for filing reply with a copy in advance to

the opposite party. Thereafter rejoinder, if any, may be filed with a copy in advance to the opposite party.

List it on 28/02/2018 for admission.

(Jinan K.R.)

Sd

Member (J)

Sd

(V.P.Singh) Member (J)